

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 83 of 2020**

**IN THE MATTER OF:**

**Shubha Sharma**

**....Appellant**

**Vs.**

**Mansi Brar Fernandes**

**....Respondent**

**Present:**

**For Appellant: Mr. Rajiv Ranjan, Sr. Advocate along with Mrs. Tania Sharma, Ms. Shankari Mishra and Ms. Alia, Advocates**

**For Respondent: Mr. Darpan Sachdeva, Advocate for R-1.  
Mr. Zeeshan Diwan, Advocate for IRP**

**O R D E R**

**12.03.2020:** At request of Learned Counsel for 'Interim Resolution Professional' to file a Status Report in complete and comprehensive manner, the matter is adjourned to **31<sup>st</sup> March, 2020** under the caption 'For Orders'.

The copy of the Status Report will have to be served to the Appellant side ten days well in advance before the next hearing date. In the meantime, it is open to the Appellant to respond to the Status Report to be file by then.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

*sa/nn*